

(1)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A. No. 517 of 2003

New Delhi, this the 6th day of March, 2003

Hon'ble Shri Justice V.S. Aggarwal, Chairman
Hon'ble Shri A.P. Nagrath, Member (A)

Jagmohan Singh, Adult,
S/o Shri Tirath Singh,
R/o C-51, Tatehnagar, Jail Road,
New Delhi.

....Applicant

(By Advocate : Shri T.S. Pandey)

Versus

1. Union of India through Chairman and
ex-Officio, Railway Board,
Rail Bhawan, New Delhi.
2. General Manager, Northern Railway,
Baroda House, New Delhi.Respondents

ORDER (ORAL)

By Shri Justice V.S. Aggarwal, Chairman :

Learned counsel for the applicant states that as
for the present, he does not press the application and may
be permitted to file a fresh application if post/promotion
is denied to the applicant.

2. Allowed as prayed. Subject to aforesaid,
dismissed as withdrawn.

Ans
(A.P. Nagrath)
Member (A)

V.S. Aggarwal
(V.S. Aggarwal)
Chairman

/dkm/